

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर  
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES "B", JAIPUR  
श्री संदीप गोसाई, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष  
BEFORE SHRI SANDEEP GOSAIN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ITA No. 1042 & 1043/JP/2018  
निर्धारण वर्ष / Assessment Years :2012-13 and 2013-14

Rakesh Kumar Jain, E-142, Amba Bari, Jaipur.	बनाम Vs.	A.C.I.T., Circle-4, Jaipur.
स्थायी लेखा सं./जीआईआर सं./ PAN/GIR No.: ABKPJ 0369 E		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by : Shri Ashish Sharma (Adv)  
राजस्व की ओर से / Revenue by: Smt. Monisha Choudhary(Addl.CIT)

सुनवाई की तारीख / Date of Hearing : 02/03/2021  
उदघोषणा की तारीख / Date of Pronouncement : 03/03/2021

आदेश / ORDER

**PER: SANDEEP GOSAIN, J.M.**

Both are the appeals filed by the assessee against the separate orders of the Id. CIT(A)-2, Jaipur both dated 20/07/2018 for the A.Y. 2012-13 and 2013-14 respectively.

2. The hearing of the appeals was concluded through video conference in view of the prevailing situation of Covid-19 Pandemic.

3. The Id. Counsel for the assessee furnished application for withdrawal of both these appeals. The contention of the said application reads as under:

*"In respect of above it is most respectfully submitted that the assessee had applied for settlement of dispute with Income tax department in above appeals which has been accepted by Principal Commissioner of Income Tax in Vivad Se Vishwas Scheme (copy of form no. 3 issued by the department is annexed herewith).*

*It is therefore prayed to all permit the assessee to withdraw the above mentioned appeals.*

*Thanking You*

*Yours Sincerely*

*Ashish Sharma  
A/R"*

4. The Id DR has raised no objection if the appeals of the assessee are allowed to be withdrawn.

5. Therefore, in view of the fact that the assessee has already approached the department to settle the matter under Vivad Se Vishwas Scheme, we permit the assessee to withdraw their appeals. Accordingly, both these appeals of the assesses are dismissed as withdrawn.

6. In the result, these appeals of the assessee are dismissed.

Order pronounced in the open court on 03<sup>rd</sup> March, 2021.

Sd/-  
(विक्रम सिंह यादव)  
(VIKRAM SINGH YADAV)  
लेखा सदस्य / Accountant Member

Sd/-  
(संदीप गोसाईं)  
(SANDEEP GOSAIN)  
न्यायिक सदस्य / Judicial Member

जयपुर / Jaipur  
दिनांक / Dated:- 03/03/2021

\*Ranjan

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- Shri Rakesh Kumar Jain, Jaipur.
2. प्रत्यर्थी / The Respondent- The A.C.I.T., Circle-1, Jaipur.
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त(अपील) / The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur
6. गार्ड फाईल / Guard File (ITA No. 1042 & 1043/JP/2018)

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar